

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Counter  
not been filed.  
copy served.

for hearing.  
SAB  
23/11 Bench

A copy of  
the order No. 16  
O.A. 24.11.98  
may be sent  
to the applicant  
by regd. post  
with R.D.

SAB  
26/11

26/11.98  
S.O

for hearing.  
SAB  
22/11 Bench

Order sent  
to the applicant  
has been returned  
as unserved  
with postal  
remarks "Left".

for hearing.  
SAB  
22/11 Bench

25.1.99

In this case it was submitted by the learned counsel for the petitioner Shri S.C.Samantray on 24.11.1998 that the brief has been taken away by the petitioner from him. Because of this the matter was fixed to to-day for peremptory hearing and notice of the date was issued to the applicant through Regd.Post in the address given by him in the O.A. It is reported by the Registry that the postal authorities have returned the Regd.Letter unserved with a report that the applicant has left the address. As this is only address given by the applicant, it is not possible for Registry to locate the applicant. The applicant has taken no steps for pursuing this O.A. In view of this the O.A. is dismissed for default.

J J M 1.99  
VICE-CHAIRMAN

MEMBER (JUDICIAL)